

# **NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

## **PRINCIPAL BENCH**

**2<sup>nd</sup>FLOOR, M.T.N.L BUILDING, NEAR SCOPE COMPLEX, CGO COMPLEX, NEW DELHI**

**DAILY CAUSE LIST DATED 18.07.2022**

**IN THE COURT OF THE REGISTRAR**

**(VIRTUAL MODE)**

**01:00 P.M.**

**For Consideration Under Rule 26 (3) of the NCLAT Rules, 2016.**

| <b>S. No.</b> | <b>Case No.</b>  | <b>Name of the parties</b>   | <b>Counsel for Appellants</b> |
|---------------|--|--|-------------------------------|
| <b>1.</b>     | I.A. No. 2208 of 2022<br>in Comp. App. (AT)<br>(Ins) No. ___ of 2022 | Naxpar Pharma Pvt. Ltd.<br>Vs.<br>Sanjai Kumar Gupta   | Rahul Parasrampur             |
| <b>2.</b>     | I.A. No. 2211 of 2022<br>in Comp. App. (AT)<br>(Ins) No. ___ of 2022 | Stressed Assets Stabilization Fund<br>Vs.<br>Delta International Ltd.                            | Anand Varma                   |
| <b>3.</b>     | I.A. No. 2230 of 2022<br>in Comp. App. (AT)<br>(Ins) No. ___ of 2022 | Department of Sales Tax through Joint Commissioner of<br>State Tax<br>Vs.<br>Vijendra Kumar Jain | Amar Mishra                   |
| <b>4.</b>     | I.A. No. 2231 of 2022<br>in Comp. App. (AT)<br>(Ins) No. ___ of 2022 | Piramal Capital & Housing Finance Ltd.<br>Vs.<br>Udaipur Entertainment World Pvt. Ltd. & Ors.    | Sakshi Kapoor                 |

**Note: Cases shall be heard only in physical mode w.e.f. 1<sup>st</sup> August, 2022.**

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